

12.00 hrs.

[*Translation*]

SHRI RAM NAIK (Bombay North): Mr. Speaker, Sir, the Bombay suburban train commuters have been badly affected by the rail fare hike. One crore people travel by train daily. Out of those 50 lakhs travel in Bombay. Public movement has been started in Bombay to oppose the proposal of increasing the fares. Trains are not running since 27th of this month. But the Government is indifferent and not making it clear that what it wants to do. The Chief Minister of that State has also demanded it. This proposal is very dangerous. It is an attack on the people. It has been increased more than double in the last three years.

So, I demand that the Prime Minister should intervene in it. If it is not done, the agitation in Bombay may cause a unpleasant results. So, my request is that the Prime Minister should take Members from Bombay in to confidence and to withdraw this hike. Alongwith it, he should also take a decision about projects for Bombay, involving Rupees two thousand crore .

[*English*]

SHRI MURLI DEORA (Bombay South): We support you.

[*Translation*]

SHRI DIGVIJAYA SINGH (Raigarh): Mr. Speaker, Sir, I would like to make a request that Shri Jamuna Prasad was appointed receiver, at the disputed place of Ram Janam Bhoomi-Babri Masjid, according to the decision of A. D. M. in 1988. After that he had appointed priests there. Receiver died on 20th February, 1992. D. M. was given charge after that. He was given charge for interim arrangements. D. M. did not act according to the wishes of Vishwa Hindu Parishad. The B. J. P. Government transferred him. The new D. M. was pressurised. He went on leave. A. D. M. changed the priest for which he was not empowered. Sir, uncertainty is prevailing

at the disputed place. Vishwa Hindu Parishadis in tension since beginning is to demolish the structure for which the court has issued stay order. The Bhartiya Janta Party Government has surrendered this structure to V. H. P. How will it be protected? I demand from the Home Minister to stop it immediately . The decision was taken on Sunday so that they could not go to the court. A. D. M. has no right. The order was issued on Sunday. Monday it was Shivratri. I demand that it should be stopped immediately and the Home Minister should make his statement in this regard....(*Interruptions*)...

[*English*]

SHRI LAL K. ADVANI (Gandhi Nagar): Mr. Speaker, Sir, I rise to draw the attention of the Government to a question that is before the U. N. Human Rights Commission which has been in Session at Geneva since the 27th of January. The Session is continuing and the Resolution is before the Session. ...(*Interruptions*)

SHRI DIGVIJAYA SINGH: Sir, would you like to have the reaction from Shri Lal K. Advani also? We want to know the reaction of the Government. (*Interruptions*)

SHRI LAL K. ADVANI: Obviously he does not trust his own colleagues in the U. P. Assembly. Obviously they want to raise it here. It relates to the U. P. Government, the U. P. Assembly. (*Interruptions*)

SHRI DIGVIJAYA SINGH: It relates to, the Government of India also. The Government of India should intervene in this matter. They have raised this issue here many times. (*Interruptions*)

SHRI LAL K. ADVANI: Our colleagues in the U. P. Assembly are absolutely well-equipped to deal with the situation.

SHRI DIGVIJAYA SINGH: We want to know the reaction of the Government. This is a very burning issue. The Home Minister should come out with the facts. Violent communal clashes took place because of